

HIGH COURT OF SIKKIM GANGTOK

No.11/Judl.HCS

Date: 05/11/2025

CIRCULAR

Pursuant to the judgment dated 12.09.2025 passed by the Hon'ble Supreme Court of India in the matter of *Criminal Appeal No. 4004 of 2025 (Arising out of SLP (Crl.) No.11128 of 2025) titled "Anna Waman Bhalerao vs. State of Maharashtra" with Criminal Appeal No. 4005 of 2025 (Arising out of SLP (Crl.) No.11108 of 2025) and as directed, it is hereby informed that all the Trial Courts of the State of Sikkim shall ensure that any application for bail or anticipatory bail filed before them shall be disposed of expeditiously, preferably within a period of two months from the date of filing, except in cases where delay is attributable to the parties themselves. Further, all Trial Courts shall also prioritise matters involving personal liberty and avoid indefinite adjournments.*

This Circular shall come into force with immediate effect.

By Order.

sd/-**REGISTRAR**

Memo No.:10574-81/Judl./HCS

Dated:05/11/2025

Copy to:

- 1. Additional Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim;
- 2. Additional Registrar-cum-PS to the Hon'ble Judge, High Court of Sikkim:
- 3. Joint Registrar-cum- Sr. Judgment Writer to the Hon'ble Judge, High Court of Sikkim;
- 4. All District and Sessions Judges, Sikkim;
- 5. All Chief Judicial Magistrates-cum-Civil Judges(SD), Sikkim;
- 6. All Civil Judge-cum-Judicial Magistrates, Sikkim;
- 7. File and
- 8. Guard file.

REGISTRAR (Judicial Service)